




The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATION.

The 31st July 1937.

No. 2377-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Dated Lucknow, July 10, 1937.

No. 1603/VIII—1116.—In exercise of the power conferred by section 19 of the Indian

Press (Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi headed "Desh ke naujawan kya karen?" purporting to have been issued by Messrs. Tulsi Prasad Srivastava (President, Students Union, Cawnpore), Radha Krishna Gupta (Chief Secretary, Students Union, Cawnpore), Jagannath Ghosh (Chief Secretary, Bal Vir Sabha, Orai), Arjun Arora, Hari Shankar Vidyarthi (Editor, Pratap), Shivdan Singh Chaubhan (Chief Secretary, Students Association, Allahabad), Harshdeo Malaviya, Allahabad, and Gajpat Rai (Kisan leader, Cawnpore), inasmuch as it contains matter of the nature described in sub-section (1) (d) of section 4 of the aforesaid Act.

By order of the Governor of the United Provinces,

C. W. GWYNNE,

Chief Secretary.

LAW AND COMMERCE
DEPARTMENT.

NOTIFICATION.

The 30th July 1937.

No. 6111—IF-18/37-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

Simla, the 26th June 1937.

No. 36-C. (6)/36.—In exercise of the power conferred by section 12 of the Cotton Ginning and Pressing Factories Act, 1925 (XII of 1925), the Central Government is pleased to direct that the following further amendments shall be made in the Indian

Cotton Ginning and Pressing Factories Rules, 1925, namely,

- (1) In sub-rule (2) of rule 4 of the said Rules—
 - (i) for the words "Madras Presidency" the words "Province of Madras" shall be substituted;
 - (ii) for the words "Bombay Presidency" excluding "Sind" the words "Province of Bombay" shall be substituted;
 - (iii) after the words "Central Provinces" the words "and Bihar" shall be inserted;
 - (iv) after the word "Bihar" the words "and Orissa" shall be omitted; and
 - (v) after the entry relating to Bihar, the following entry shall be inserted, namely, "For presses situated in Orissa, the letter..... O."
- (2) Rule 8 of the said Rules and the Schedule annexed thereto, shall be omitted.

H. DOW,

Secy. to Govt. of India.